

1	2	3
Rajasthan	15	Ajmer, Alwar, Bhilwara, Bharatpur, Dungarpur, Jaipur, Tonk, Udaipur, Kota, Chittorgarh, Banswara, Jhalawad, Sawaimadhopur, Pali, and Sriganganagar.
Sikkim	1	One regional FFDA.
Tamil Nadu	17	Thanjavur, Madurai, South Arcot, Periyar, Trichurapalli, Dharmapuri, Chengalpattu, Kamarajar, Anna, Tirunelveli, North Arcot, Kanyakumari, Madras, Pudukottai, Posimpam-Muthuramalingam, Kattabomman and Chidambaranar.
Tripura	4	West Tripura, South Tripura and North Tripura, Dhala
Uttar Pradesh	56	Allahabad, Kanpur, Fatehpur, Varanasi, Jaunpur, Balia, Ghazipur, Mirzapur, Basti, Gorakhpur, Deoria, Azamgarh, Lucknow, Unnao, Banda, Gonda, Raibereilly, Moradabad, Sitapur, Hardoi, Lakhimpur — Kheri, Faizabad, Sultanpur, Partappgarh, Barabanki, Bahraich, Meerut, Badaun, Etah, Aligarh, Jalaun, Etawah, Agra, Farukhabad, Manipuri, Muzaffarnagar, Bulandshahar, Shahrampur, Ghaziabad, Jhansi, Lalitpur, Hamirpur, Bareilly, Shahjahanpur, Pilibhit, Rampur, Bijnaur, Mathura, Firozabad, Hardwar, Sidharthnagar, Mau, Sonabhadra, Maharajganj, Dehradoon, (Regional FFDA for Garhwal Division) and Nainital (Regional FFDA for Kumaon Division).
West Bengal	18	Bankura, Nadia, Howrah, West Dinajpur, Hooghly, Birbhum, Darjeeling, North 24-Parganas, Malda, Murshidabad, Cooch-Behar, Jalpaiguri, Burdwan, Midnapur, Purulia, 24-Parganas (South), Siliguri Sub-Division of Darjeeling District and Uttar Dinajpur.
Pondicherry	1	Karaikal regional.
Total	422	

Extradition Treaty

1187. SHRI RANJIB BISWAL:
SHRI CHETAN CHAUHAN:
SHRI PANKAJ CHAUDHRY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the countries with which the Government have signed extradition treaties so far;

(b) whether the Government have a proposal to sign an extradition treaty with United States of America; and

(c) if so, the steps taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE):
(a) India has so far concluded Extradition Treaties with Belgium, Bhutan, Canada, Hong Kong, Nepal, Netherlands, Russian Federation, Switzerland, United Kingdom and United States of America.

(b) and (c) India signed new Extradition Treaty with United States of America on 25th June, 1997. The United States of America, however, is yet to ratify it.

Welfare Programme for Fishermen

1188. SHRI U.V. KRISHNAMRAJU: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have assessed the pitiable condition of fishermen of the coastal areas of the country, particularly the fishermen of Andhra Pradesh; and

(b) if so, the details of schemes announced/formulated the facilities provided by the Government to the fishermen for their welfare in the country so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI SOMPAL):

(a) After assessing the socio-economic condition of fishermen both in coastal States as well as in inland States, the Government have been implementing Centrally Sponsored "National Welfare of Fishermen Scheme". The Scheme is presently being implemented in 17 States and 4 Union Territories including the State of Andhra Pradesh.

(b) The National Welfare of Fishermen Scheme has three components and the details of facilities being provided by each component for the welfare of fishermen are given below:

(i) Group Accident Insurance Component: Under this component, fishermen are insured for a sum of Rs. 35,000/- in case of death or permanent disability and Rs. 17,500/- in case of partial disability. The annual premium for insurance is shared equally between the Centre and the States. In case of Union Territories, the entire premium is met by the Central Government.

(ii) Development of Model Fishermen Villages Component: Under this component, houses, tubewells and community halls are provided in selected villages for the fishermen and the cost is shared equally between the Centre and the State Government subject to a ceiling of Rs. 35,000/- per house, Rs. 25,000/- for a tubewell and Rs. 1,25,000/- for a community hall. In case of Union Territories, the entire cost is met by the Centre.

(iii) Saving-cum-Relief Component: This component provides financial assistance to marine fishermen during monsoon/close period. Under this component contribution of Rs. 45 per month for 8 months in a year collected from the individual and matched by the Central Government and the State Government is distributed to the fishermen in four equal monthly instalments during the monsoon/close period.

[Translation]

Vacant Posts in CAT

1189. SHRI JAGDAMBI PRASAD YADAV: Will the PRIME MINISTER be pleased to state:

(a) the strength of various categories of posts in the Central Administrative Tribunal, bench-wise;

(b) the date since when the sanctioned posts are lying vacant; and

(c) the time by which the vacant posts are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) and (b) A statement is attached.

(c) Occurrence and filling up of vacancies in the Central Administrative Tribunal is an ongoing process. The vacant posts of Vice-Chairman and Member are identified on six monthly basis and filled up accordingly on the basis of recommendations of a Selection Committee headed by a judge of the Supreme Court. Expeditious action is taken by the Central Administrative Tribunal/Government to fill up the other vacant posts as and when they arise after following the prescribed procedure.